BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 15/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.05.2017

Name of the Company:

Unique Industrial Handlers Pvt Ltd.

GEI Power Ltd.

Section of the Companies Act:

ACORAWAL

Section 9 of the Insolvency and Bankrupcy

Jean

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE**

PETITIONER PRACTISING OPERATIONAL Company

SECRETARIES

CREDITOR

ORDER

Learned PCS Ms. Leena Agarwal present for Operational Creditor/ Petitioner. None present for Corporate Debtor.

Proof of service of notice of date of hearing on corporate debtor filed.

Heard Learned Counsel for Petitioner.

Petitioner is directed to file acknowledgment of service of demand notice under section 8 r/w rule 5 of the Insolvency Code and Rules.

Petitioner shall explain how the claim is within time when the balance confirmation letter issued by the corporate Debtor on 01.05.2014.

Petitioner shall rectify the above defects by next hearing date.

List the matter on 16.05.2017 for hearing before admission.

Dated this the 11th day of May, 2017.